

District and Sessions Court, Nashik
Office Order

Subject : Court and office adjournment of cases in view of declaration of Novel Corona Virus (COVID-19) as global pandemic by WHO.
Reference : Hon'ble High Court Circular dated 15th April, 2020.

No.EST/40/2383/2020

Date : 15th April, 2020

In continuation of the earlier Circulars the Principal District and Sessions Judge, Nashik is pleased to pass the following order.

1. The existing arrangement in respect of the functioning of the Court mentioned in the earlier Circulars shall continue till 04.05.2020. It be kindly noted that specific Judges (minimum in number) would be assigned for taking up remand work and other extremely urgent matters that cannot wait beyond 04.05.2020.
2. Apart from that, the staff assigned for dealing with such work, all other Judges and staff will not be required to attend the Court till 04.05.2020. However, all the Judges and the staff members shall be available on phone calls as and when any communication is made to them telephonically. In the case any duty is assigned to the judges and / or staff members, he/she shall discharge the same without fail. Breach of these directions may attract stern Disciplinary Action against them and also their period of absence will be considered as leave period.
3. All the Litigants, Public and Advocates are hereby informed that they should avoid visiting the Court complexes unless necessary. They shall also adhere to the guidelines issued by the Health Ministry while they visit to Court. To avoid crowding in the court and court premises the hearing in the extremely argent matters shall be taken on Video Conferencing. For technical assistance please contact District Project Coordinator Shri.G.P.Deshmukh (9881536677) or his team.
4. The guidelines of the Hon'ble Supreme Court of India in respect of JCWL, CoCP, JJB, etc in Sue Moto Writ Petition (Civil) No.04 of 2020 (already circulated) should be followed scrupulously.
5. The period commencing from 15.03.2020 until regular resumption of the Court work shall be excluded in the time bound matters. (only which are time bound by the Bombay High Court and by the District Court)

The arrangement directed vide Circular dated 27th March, 2020 for the period 01st April, 2020 to 15th April, 2020, shall continue upto 4th May, 2020.

Extremely urgent matters which cannot wait beyond two weeks will be taken up by the Judges specifically assigned for taking urgent work. However, all the Civil and Criminal proceedings listed from 16th April, 2020 to 04th May, 2020 shall be adjourned as under :

Civil & Criminal Proceedings originally on Board	Criminal Proceedings adjourned to	Civil Proceedings adjourned to
16/04/2020	30/04/2020	01/07/2020
17/04/2020	30/04/2020	02/07/2020
18/04/2020	02/05/2020	03/07/2020
20/04/2020	04/05/2020	04/07/2020
21/04/2020	05/05/2020	06/07/2020
22/04/2020	06/05/2020	07/07/2020
23/04/2020	06/05/2020	08/07/2020
24/04/2020	08/05/2020	09/07/2020
27/04/2020	11/05/2020	10/07/2020
28/04/2020	12/05/2020	13/07/2020
29/04/2020	13/05/2020	14/07/2020
30/04/2020	14/05/2020	15/07/2020
02/05/2020	15/05/2020	16/07/2020
04/05/2020	16/05/2020	17/07/2020

In case of urgent matter the concerned party or his lawyer is at liberty to mention the matter one day in advance before the concerned Court.


(Abhay S. Waghwase)
Principal District & Sessions Judge,
Nashik.

Copy forwarded to :

1. All the Judges in Nashik District
2. The President, Bar Association Nashik and Taluka Places.
3. The District Government Pleader, Nashik.
4. The Superintendent, Central Jail, Nashik Road.
5. All Police Stations in Nashik District.